

FOREST DEPARTMENT, HARYANA

O/o PCCF (HoFF), Haryana, Panchkula

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No.: D-F-749/1138

Dated: 2/4/2021

To

The Registrar,
NGT Delhi.

Subject : Submission of Status Report in OA No. 232/2020– Sandeep Singh Vs. State Pollution Control Board and others, before Hon'ble National Green Tribunal, New Delhi.

It is submitted that the Hon'ble NGT vide its order dated 02.11.2020, had sought a factual report in the above subjected case from Haryana State PCB and the Principal Chief Conservator of Forests (HoFF), Haryana, Panchkula regarding the submissions made by Applicant in the above subjected OA. The factual report on behalf of Principal Chief Conservator of Forests (HoFF), Haryana in this regard is being submitted herewith.

V. Anwar 02.04.2021
Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Original Application No. 232 of 2020

IN THE MATTER OF :

SANDEEP SINGH

...APPLICANT

VERSUS

STATE POLLUTION CONTROL BOARD & ORS

...RESPONDENTS

**Factual report of the Principal Chief Conservator
of Forests (HoFF) Haryana in compliance of directions
passed by Hon'ble NGT vide order dated 02.11.2020.**

MOST RESPECTFULLY SHOWETH:

1. That the above title Original application filed by the applicant was listed for hearing on 02.11.2020 and the Hon'ble Tribunal was pleased to pass the following order:-

"Before considering the grievance in the application, we find it necessary to require a factual report from the Haryana State PCB and the PCCF (HoFF), Haryana. It is made clear that if any violation is found, 2 the State PCB may take appropriate legal action after following due process of law. A factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF"

2. That in compliance of the said directions, factual report regarding the submissions made by applicant in the present O.A was sought from the concerned officer i.e Divisional Forest Officer (Territorial) Fatehabad and on the basis of said report it is submitted as under:-

The grievance of the applicant is that a private industry by the name of M/s Archit Nuwood Industries Private Limited, village Chander Kalan, Tohana, District Fatehabad, Haryana has been set up without requisite permission. In this regard, it is submitted that the said unit M/s Archit Nuwood Industries, Private Limited, Village Chander Kalan, Tohana, District Fatehabad has been granted the license for establishment of MDF/HDF Board unit under the guidelines of Central Empowered Committee constituted by the Hon'ble Supreme Court of India. The license no. of the unit is HRY/WBI/MDF/HDF/2019/06 dated 01.11.2019.

Regarding the other claims of the applicant, that the said industry has been set up without complying with the mandate of the environmental law and extraction of ground water, it is submitted that extraction of ground water without permission, release of toxic chemicals etc do not come under the jurisdiction of Forest Department, Haryana. Copy of the report of Divisional Forest Officer (Territorial) Fatehabad is annexed herewith as **Annexure R-1**.

Vatamwat 02.4.2021
Principal Chief Conservator of Forests
(HoFF), Haryana, Panchkula.



वन विभाग, कार्यालय
वन मण्डल अधिकारी, फतेहाबाद वन मण्डल, फतेहाबाद

पुराना कोर्ट रोड, नजदीक पी0डब्ल्यू0डी0 रेस्ट हाउस, फतेहाबाद-125050, फोन-01667-220313

क्रमांक 283.....

दिनांक 08/03/2021

सेवा में

प्रधान मुख्य वन संरक्षक,
हरियाणा पंचकूला।

विषय :- Original Application No. 232/2020 Sandeep Singh Vs. Haryana State Pollution Control Board & Ors. pending before Hon'ble National Green Tribunal New Delhi.

उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि उपरोक्त एप्लीकेशन M/s Archit Nuwood Industries Private Limited, Village Chandar Kalan Tohana, District Fatehabad. के उद्योग स्थापित करने के विरुद्ध दायर की गई है। आदेश दिनांक 02-11-2020 अनुसार एप्लीकेशन दायर करने का आधार उक्त उद्योग द्वारा पर्यावरण नियम की पालना न करना तथा भूजल का बिना अनुमति दोहन करना है।

इस बारे आपको अवगत करवाया जाता है कि भूजल का रेड जॉन होने बारे तथा पर्यावरण प्रदूषण व उद्योग द्वार हानिकारक रसायन का प्रयोग बारे जानकारी इस कार्यालय के कार्यक्षेत्र में नहीं है।

इसके अतिरिक्त आपको अवगत करवाया जाता है कि मुख्य वन संरक्षक हरियाणा पंचकूला के पत्र क्रमांक 4499 दिनांक 08-03-2018 द्वारा M/s Archit Industries Private Limited, Village Jamalpur Road Near Aggarsain Chowk, Tohana, District Fatehabad को For setting up the MDF/HDF Plant का प्रोजेक्ट दिनांक 08-02-2018 को S.L.P.(WBI) हरियाणा द्वारा अनुमोदित किया गया था व प्रति इस कार्यालय को पृ0 क्रमांक 4500 दिनांक 08-03-2018 द्वारा भेजी गई थी। इस कार्यालय द्वारा उक्त फर्म को MDF/HDF बोर्ड का लाईसेंस नं0 HRY/WBI/MDF/HDF/2019/06 Dated 08-11-2019 जारी किया जा चुका है।

सलंगन/उपरोक्त

वन मण्डल अधिकारी,
फतेहाबाद।

पृ0 क्रमांक

दिनांक

इसकी एक प्रति मुख्य वन संरक्षक, पश्चिमी परिमण्डल, हिसार को उनके पृ0 क्रमांक 4566 दिनांक 08-03-2021 के सन्दर्भ में सूचनाार्थ प्रेषित है।

वन मण्डल अधिकारी,
फतेहाबाद